

(b) whether Government have contacted the Myanmar Government about their arrest;

(c) whether the Myanmar Government has completed its trial; and

(d) by when they would be released from Myanmar jail?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHRA RAJE): (a) Government have received reports that four Indian nationals, namely S.H. Gandhi Singh \*@ Saranghem Yaima, s/o Kalar, TH Mani Singh and Ram Kho Ngun were arrested on 24.4.96 in Myanmar for violating the Myanmar Narcotics Act and that these individuals are undergoing their sentences in Mandalay Jail. Government are not aware of any reports on the arrest of Yang Khoyan Baite of Moreh.

(b) Yes Sir.

(c) and (d) These individuals were sentenced to 70 years imprisonment each for violating the Myanmar Narcotics Act Two of the group. TH. Mani and Ram Kho Ngun were given six months additional imprisonment for illegal entry into Myanmar.

#### **Extradition Treaty with Dubai**

4041. SHRI SANJAY NIRUPAM: Will the PRIME MINISTER be pleased to state

(a) whether Government have concluded an extradition treaty with Dubai;

(b) if not, by when it would be concluded; and

(c) whether any accused has been extradited

under the treaty, if so. the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS . (SHRIMATI VASUNDHRA RAJE): (a) No. Sir.

(b) The requisite formalities preparatory to concluding an Extradition Treaty between India and the United Arab Emirates have already been completed by Government and the Treaty could be signed at the earliest mutually convenient opportunity.

(c) Does not yet arise.

#### **Macedonian Proposal for Opening Honorary Consulate General Office in**

4042. DR. ARUN KUMAR SARMA: will

the PRIME MINISTER be pleased to state:

(a) the specific reasons for keeping the Macedonian proposal of 5th April, 1995 pending for the opening the Honorary Consulate General Office in India despite all the diplomatic issues were resolved when India Ambassador presented his credentials in September, 1996;

(b) whether Government propose to clear the aforesaid pending diplomatic issues;

(c) if so. the details thereof and the time by which it is likely to be cleared; and

(d) the effective measures being taken or proposed to be taken by Government to resolve other pending issues, if any, with Macedonia?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHRA RAJE): (a) to (d) There are still certain diplomatic issues which need to be resolved before Government of India can think in terms of permitting the Government of the Former Yugoslav Republic of Macedonia to open an Honorary Consulate General in India.

#### **Civil Disturbances in Indonesia**

4043. SHRI ASHOK MITRA: Will the PRIME MINISTER be pleased to state:

(a) the number of Indian families who have been affected because of the civil disturbances in Indonesia in the recent period;

(b) whether there has been any loss of life of Indian citizens because of the disturbances;

(c) whether any valuation is available of the monetary loss suffered by the Indian community as a whole; and

(d) whether Indonesian authorities have been formally approached for any reparation in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHRA RAJE): (a) to (c) According to Government's information, no Indian citizen was physically harmed or his property damaged during the disturbances in Indonesia in mid-May 1998. A few instances of properties of Indonesian nationals of Indian origin being damaged have been reported but no estimate of monetary loss suffered by them is available

(d) Does not arise